

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 202 of 2013 & IA No. 284 of 2013**

**Dated : 8<sup>th</sup> November, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**M/s Wardha Power Co. Ltd. ... Appellant(s)**

**Versus**

**Reliance Infrastructure Ltd. & Ors. .... Respondent(s)**

**Counsel for the Appellant(s) : Mr. Hemant Singh**

**Counsel for the Respondent(s): Proxy counsel for  
Mr. Hasan Murtaza**

**ORDER**

It is represented by Mr. Buddy A. Ranganadhan that he will not be appearing in this matter. Accordingly, the Registry is directed to delete his name from the Cause List.

The learned counsel for the Respondents seek some more time to file the reply. Accordingly, he is directed to file the same on or before 20.11.2013 after serving copy on the other side.

Post the matter on **13.12.2013**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)  
Technical Member**  
ts/ak

**(Justice M. Karpaga Vinayagam)  
Chairperson**